

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce

..... Petitioners/Applicant

v.

M/s. Sonear Industries Ltd. & Anr.

..... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code, CIRP

Order delivered on 09.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

Mr. Abhishek Pratap Singh, Adv. for RP/Applicant

For the Respondent(s):

Ms. Bindu Das, Advs. with Mr. Jitendra Kejriwal,
Director

Mr. Rakesh Kumar, Mr. Dhruvajit Jaikia &
Mr. Ankit Parasar, Advs.

ORDER

The counsel for the RP is not available. On behalf of Mr. Kejriwal it has been pointed out that information which is in his possession has already been furnished including the details concerning employees. In the interest of justice hearing is deferred to 28.01.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)